

5

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

ORIGINAL APPLICATION NO.: 1029 OF 1994.

Shri B. Y. Shelke & 34 Others ... Applicants  
Versus  
Union Of India & Others ... Respondents.

CORAM :

Hon'ble Shri P. P. Srivastava, Member (A).

APPEARANCE :

1. Shri S. S. Karkera, Counsel for the applicants.
2. Shri R. K. Shetty, Counsel for the Respondents.

ORAL JUDGEMENT :

DATED : 06.07.1995.

{ Per.: Shri P. P. Srivastava, Member (A) }

1. Shri S. S. Karkera, Counsel for the applicant submits that the issue involved in this case has been decided by the Supreme Court in the case of Union Of India v/s. G. Vasudevan Pillai & Others, Civil Appeal No.: 3543-46 of 1990. The Learned Counsel for the applicant seeks permission to withdraw the petition with liberty to approach this Tribunal again if they succeed in the Review Petition which has been filed by them in the Supreme Court in the same matter.

2. The O.A. is disposed of as withdrawn. All the interim reliefs granted also stands ~~withdrawn~~ <sup>vacated</sup>.

  
(P.P. SRIVASTAVA)  
MEMBER (A).